

(a) whether the State Government Chhattisgarh has requested for early release of amount pertaining to the police and jail as per the recommendations of the Tenth Finance Commission in view of prevalent situation there;

(b) if so, the progress made in this regard; and

(c) whether the Chhattisgarh Government has been assured for reimbursement after getting the essential work done in case the early release of fund is not possible?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):  
(a) to (c) Government of Chhattisgarh has not made a request pertaining to the Tenth Finance Commission. However the State Government has requested release of some State specific grants recommended by the Thirteenth Finance Commission, relevant to development of the new capital city, strengthening of prison infrastructure and residential accommodation for police personnel. The State Government has asked for release of these grants in 2010-11. Under the award of the Thirteenth Finance Commission, as accepted by the central Government, these grants are effective from 2011-12, upon the State Government's compliance with specified conditions.

**Opening of Trading Accounts by non-registered entities**

2446. SHRIMATI BRINDRA KARAT: Will the Minister of FINANCE be pleased to state:

(a) whether any case have been reported of a stock broker or a company not being a registered entity with Securities and Exchange Board of India (SEBI) and involved in opening equity trading accounts; and

(b) if so, whether any action or investigation has been initiated against such stock broker or company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) Securities and Exchange Board of India (SEBI) has informed that a person cannot operate as a stock broker without a registration from SEBI. However; it has come to the notice of SEBI in the past that some entities not registered with SEBI have traded in the stock markets as sub-brokers.

(b) SEBI has issued public notices disclosing the names and addresses of such entities acting as unregistered sub-brokers and cautioned the investors not to deal with them. Prosecution proceedings have also been initiated against such entities in accordance with the provisions of SEBI Act, 1992.

#### Recovery of NPAs

2447. SHRI SHYAMAL CHAKRABORTY: Will the Minister of FINANCE be pleased to state:

- (a) the total amount of bad debt or Non-Performing Asset (NPA) till date;
- (b) whether concrete steps have been taken by Government to recover the huge amount of bad loan (NPA);
- (c) whether private sector banks suffer bad debt syndrome; if not, how does it inflict the public sector banks only;
- (d) how many bank officials have so far been booked and given punishment for being found guilty in the matter; and
- (e) what concrete steps have been taken against the defaulters and awarded punishment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
 (a) and (b) As on 31.03.2010, the Gross Non-Performing Assets (NPAs) of Scheduled Commercial Banks (SCBs) amounted to Rs. 81,813 crore, which is 2.50% of their gross advances. The details of Gross NPAs and their percentage to gross advances in respect of Public Sector and Private Sector Banks are given as under-

(Amount in Rs. crore)		
Year	Public Sector	Private Sector
March 2008	39,749 (2.34)	12,976 (2.74)
March 2009	44,039 (2.09)	16,888 (3.25)
March 2010	57,301 (2.27)	17,384 (2.97)

(Figures in brackets are %age to Gross advances)